

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 879 of 2019

IN THE MATTER OF:

M/s. Omega Transmission Pvt. Ltd. Appellant

Vs

M/s Techmech Realtors Pvt. Ltd. & Anr. Respondents

Present:

**For Appellant: Ms. Anwesh Saha and Ms. T. Banerjee,
Advocates.**

For Respondents:

ORDER

11.09.2019 As this Appeal was not maintainable, the Appellant has filed a petition for substitution of Mrs. Nilima Shaw, Shareholder of M/s. Omega Transmission Pvt. Ltd. ('Corporate Debtor') as Appellant and to transpose M/s. Omega Transmission Pvt. Ltd. through 'Interim Resolution Professional' as 3rd Respondent. The prayer is allowed. The Appellant is allowed to make necessary corrections in the cause title of the paper-book and cover page. Interlocutory Application No.2803 of 2019 stands disposed of.

2. Learned Counsel for the Appellant submits that the Adjudicating Authority (National Company Law Tribunal), Kolkata Bench, Kolkata vide order dated 3rd September, 2019 allowed to withdraw the application, which has been allowed in exercise of inherent jurisdiction under Rule 11 of NCLT

Rules, 2016 and thereby the main petition has been disposed of as withdrawn. Copy of the order has been placed on record. We accordingly, dispose of the Appeal being infructuous.

[Justice S. J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)